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Government of India
Ministry of Finance
(DEPARTMENT OF REVENUE)

.....

New Delhi, the 26th May, 1978.

NOTIFICATION
(INCOME TAX)

No.2318(F.No.404/25/78-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes the following amendment in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No.2158(F.No.404/22/77-ITCC) dated 6.2.1978 namely: In the said notification for the letters and words "Sarvasri G.Ramgowda and S.Arthanari being gazetted Officers of the Central Government to exercise the powers of a Tax Recovery Officer" the words and letters Shri G.Ramgowda being a gazetted officer of the Central Government to exercise the powers of a tax Recovery Officer's" shall be substituted.

Sd/-

(H. Venkataranan)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

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Deputy Secretary to the Government of India.

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Asstt. Director of Inspection(RSAP).

* SHARMA *